

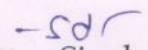
OFFICE OF THE CHAIRMAN DISTRICT LEGAL SERVICES AUTHORITY,
HAMIRPUR, HP.

No.DLSA(HMR)/Court Manager/2015-
Dated: Hamirpur, the 09th June, 2015.

NOTIFICATION

Pursuance of the directions of the Hon'ble Supreme Court of India in Writ Petition No. W.P. (Criminal) No. 129/2006 Laxmi Vs. Union of India & per letter No. 85-LSA/LLC/Coll/2011/1645 dated 05.06.2015 of State Legal Services Authority, the Criminal Injuries Compensation board of the following is hereby constituted & notified to take up the matter as and when compensation claim is made by any acid attack victim.


- | | |
|--|-----------|
| 1. District Judge | Chairman. |
| 2. District Magistrate
(or his nominee) | Member. |
| 3. District Superintendent of Police
(or his nominee) | Member. |
| 4. Chief Medical Officer
(or his nominee) | Member. |


(Rattan Singh Thakur)
District & Sessions Judge-cum-
Chairman,
District Legal Services Authority,
Hamirpur (HP)

Endst.No.DLSA(HMR)/Court Manager/2015- 3633 dated: 09-06-2015

Copy forwarded to:-

- 1) The Member Secretary, H.P. State Legal Services Authority, Shimla for information.
- 2) The District Magistrate/Deputy Commissioner, Hamirpur for information & necessary action.
- 3) District Superintendent of Police, Hamirpur for information & necessary action.
- 4) Chief Medical Officer, Hamirpur for information & necessary action.
- 5) The controller, Department of Printing & Stationery, Govt. of Himachal Pradesh, Shimla to publish the notification in the Official Gazette.
- 6) System Officer/System Assistant of this division to upload the notification on the website of District Court Hamirpur.


Chairman,
District Legal Services Authority,
Hamirpur (HP).